

| 1     | 2          | 3   | 4     | 5      |
|-------|------------|-----|-------|--------|
| 12.   | Punjab     | 6   | 0.35  | 2.29   |
| 13.   | Rajasthan  | 162 | 9.26  | 69.92  |
| 14.   | Sikkim     | 3   | 0.14  | 1.17   |
| 15.   | Tamil Nadu | 50  | 2.50  | 16.17  |
| 16.   | Tripura    | 10  | 0.3   | 2.45   |
| TOTAL |            | 816 | 40.23 | 281.67 |

#### Employment of disabled under NREGA

1357. SHRI A. ELAVARASAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that disabled are considered ineligible in some States for work under the National Rural Employment Guarantee Act (NREGA);

(b) if so, whether Government has instructed the State Governments to treat all at par with suitable employment under this scheme;

(c) if so, the response from the State Governments; and

(d) the total number of disabled benefited under NREGA for the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Sir. Para 5.5.10 of Operational guidelines for the National Rural Employment Guarantee Act (NREGA) reads as under:

“If a rural disabled person applies for work, work suitable to his/her ability and qualifications will have to be given. This may also be in the form of services that are identified as integral to the programme. Provisions of the Persons with Disabilities (equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be kept in view and implemented.”

(c) and (d) Disabled persons have been provided employment under NREGA. State-wise details of number of disabled persons provided employment during the last three years are given in the Statement.

#### Statement

##### State-wise details of disabled persons provided employment

| Sl. No. | States         | No. of Disabled beneficiary in 2006-07 | No. of Disabled beneficiary in 2007-08 | No. of Disabled beneficiary in 2008-09 |
|---------|----------------|--|--|--|
| 1       | 2              | 3                                      | 4                                      | 5                                      |
| 1.      | Andhra Pradesh | 23096                                  | 46967                                  | 61496                                  |

| 1   | 2                           | 3     | 4     | 5     |
|-----|-----------------------------|-------|-------|-------|
| 2.  | Arunachal Pradesh           | 10    | 0     | 0     |
| 3.  | Assam                       | 995   | 2865  | 2945  |
| 4.  | Bihar                       | 2231  | 89502 | 16537 |
| 5.  | Chhattisgarh                | 8873  | 8722  | 6477  |
| 6.  | Gujarat                     | 9     | 16    | 239   |
| 7.  | Haryana                     | 2     | 4     | 3966  |
| 8.  | Himachal Pradesh            | 14999 | 4079  | 2196  |
| 9.  | Jammu and Kashmir           | 209   | 274   | 248   |
| 10. | Jharkhand                   | 71    | 53844 | 11431 |
| 11. | Karnataka                   | 1000  | 75    | 1308  |
| 12. | Kerala                      | 34    | 717   | 1072  |
| 13. | Madhya Pradesh              | 24822 | 30684 | 16344 |
| 14. | Maharashtra                 | 549   | 129   | 422   |
| 15. | Manipur                     | 0     | 40    | 111   |
| 16. | Meghalaya                   | 343   | 212   | 341   |
| 17. | Mizoram                     | 5000  | 839   | 996   |
| 18. | Nagaland                    | 980   | 3280  | 628   |
| 19. | Orissa                      | 803   | 0     | 3318  |
| 20. | Punjab                      | 0     | 1     | 78    |
| 21. | Rajasthan                   | 0     | 15268 | 18362 |
| 22. | Sikkim                      | 0     | 17    | 45    |
| 23. | Tamil Nadu                  | 601   | 2195  | 4009  |
| 24. | Tripura                     | 1477  | 3351  | 2199  |
| 25. | Uttar Pradesh               | 14691 | 21309 | 16666 |
| 26. | Uttaranchal                 | 448   | 249   | 412   |
| 27. | West Bengal                 | 45158 | 52059 | 32763 |
| 28. | Andaman and Nicobar Islands |       |       | 20    |
| 29. | Dadra and Nagar Haveli      |       |       | 2     |

| 1     | 2             | 3      | 4      | 5      |
|-------|---------------|--------|--------|--------|
| 30.   | Daman and Diu |        |        | 0      |
| 31.   | Goa           |        |        | 0      |
| 32.   | Lakshadweep   |        |        | 73     |
| 33.   | Puducherry    |        |        | 68     |
| 34.   | Chandigarh    |        |        | 0      |
| TOTAL |               | 146401 | 336698 | 204772 |

**Data about corruption cases in NREGA**

1358. SHRI PRAKASH JAVADEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that several cases of corruption like enrolling of ineligible persons, fake muster rolls, under payment to beneficiaries have been detected in the implementation of National Rural Employment Guarantee Act (NREGA);
- (b) if so, whether Government has prepared any data on the reported cases; and
- (c) what action has been taken against the guilty officials and what steps are being taken to plug the loopholes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Yes, Sir. Complaints have been received in this Ministry regarding irregularities in implementation of NREGA. These complaints mainly relate to issuance of job cards to ineligible persons, fudging of muster rolls, delay in payment of wage to NREGA workers. The complaints received in this Ministry were sent to the concerned State Governments for taking action in accordance with the Act provision. As per the reports available from the State Governments, FIRs have been lodged with the Police and disciplinary action has been taken against the officials against whom the charges have been established. The following steps have been taken by the Ministry to minimize corruption under NREGA:-

- (i) Orders dated 7.9.2009 have been issued directing all State Governments for setting up of the office of Ombudsman at district level for redressal of grievances in a time bound manner.
- (ii) A Web enabled Management Information System (MIS) ([www.nrega.nic.in](http://www.nrega.nic.in)) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information. More than 8.4 crore job cards and 2.4 crore muster rolls have been up loaded on the web site.